

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2094
ANSWERED ON:09.03.2011
INFRASTRUCTURE FOR IMPLEMENTING RTI ACT
Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether all the State Governments have created separate infrastructure for implementing the Right to Information Act (RTI);
- (b) if so, whether the State Governments have requested for financial assistance for implementing it;
- (c) if so, the details of the financial assistance required by the States in this regard;
- (d) the action taken by the Union Government in this regard; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): Yes, Sir. All the States to which the Right to Information Act applies, have constituted a separate and independent Information Commissions as provided in the Act.
- (b) to (e): Some States viz. Andhra Pradesh, Arunachal Pradesh, Punjab, Madhya Pradesh, Assam, Uttar Pradesh, Uttarakhand, Goa, Himachal Pradesh, Rajasthan, Chhattisgarh and Nagaland have sent proposals seeking financial assistance for construction of building for the State Information Commissions. The Planning Commission has not concurred in the proposal to initiate a new Centrally Sponsored Scheme for facilitating construction of SIC buildings on account of resource constraints and that this is a responsibility of State Governments